

ITEM NO.16

Court 3 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Suo Moto Contempt Petition (C) No(s). 1/2020

IN RE PRASHANT BHUSHAN & ANR.

Petitioner(s)

VERSUS

Respondent(s)

(For Effect of Supplementary Statement)

Date : 25-08-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

For the parties

By Courts Motion, AOR

Mr. K.K. Venugopal, AG

Mr. Dushyant A. Dave, Sr. Adv.

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Mr. Prashant Bhushan (Respondent-in-person)

Mr. Rohit Kumar singh, Adv.

Ms. Neha Rathi, Adv.

Ms. Rani Mishra, Adv.

Ms. Cheryl Dsouza, Adv.

Ms. Hima Lawrence, AOR

Mr. Chandra Uday Singh, Sr. Adv.

Mr. Prasanna S., AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(R.S. NARAYANAN)
COURT MASTER